



SUPREME COURT OF INDIA

The Collegium of the Supreme Court has recommended the names of two Additional Judges for appointment as Permanent Judges and for appointment of an Additional Judge for a fresh term of one year, in the following terms:

On 30 May 2023, the Collegium of the High Court of Karnataka unanimously recommended the three Additional Judges for appointment as permanent judges of that High Court. The Chief Minister and the Governor of Karnataka have concurred in the above recommendation.

In terms of the Memorandum of Procedure, we have consulted judges of the Supreme Court conversant with the functioning of the High Court of Karnataka with a view to ascertain the suitability of the additional judges for being appointed as permanent judges.



The Committee of two judges of the Supreme Court constituted by the Chief Justice of India in terms of the Resolution dated 26 October 2017 of the Supreme Court Collegium has assessed the judgments of the above Additional Judges.

With a view to assess the merit and suitability of the above Additional Judges for appointment as permanent judges, we have scrutinized the material placed on record. Having considered all aspects of the matter and on an overall consideration of the above proposal, the Collegium resolves to recommend that:

- (a) Shri Justice Anant Ramanath Hegde and Smt. Justice Kannankuzhyil Sreedharan Hemalekha, Additional Judges, be appointed as permanent judges of the High Court of Karnataka against the existing vacancies.



(b) Shri Justice Siddaiah Rachaiah, instead of being appointed as permanent judge, may be appointed as an Additional Judge for a fresh term of one year w.e.f. 8 November 2023.

(Dhananjaya Y Chandrachud), CJI

(Sanjay Kishan Kaul), J

(Sanjiv Khanna), J

31 August 2023